

## The Sujarat Government Gazette

### EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

### PART-IV

# Acts of the Gujarat Legislature and Ordinances premaigned and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the deversor on the 6th July, 1994 is hereby published for general information.

KUN. H. K. JHAVERI,
Secretary to the Government of Sujarat,
Legislative and Parliamentary Affairs
Department.

### GUJARAT ACT NO. 12 OF 1954

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 6th July, 1994).

#### AN ACT

to provide for temporary postponement of elections of local authorities.

WHEREAS in the wake of widespread rain in the State of Gujarat, it is difficult to hold elections of local authorities during the monsoon season;

AND WHEREAS the Election Commission of India has decided and directed to revise the electoral rolls intensively of all the constituencies of the State of Gnjarat with reference to 1st January, 1995 as the qualifying date and also fixed the 4th January, 1995 as the date for final publication of electoral rolls;

AND WHEREAS electoral rolls for Assembly constituencies would be the list of voters for the purpose of election of local authorities;

AND WHEREAS it is likely that large section of public would be covered by intensive revision of electoral rolls; and they may not be deprived of their right of franchise in the ensuing elections of local authorities;

AND WHEREAS for the reasons stated above, it is considered necessary to provide for temporary postponement of the elections of local authorities and to provide for other connected matters.

It is hereby enacted in the Forty-fifth Year of the Republic of India as follows:

Short title.

1. This Act may be called the Gujarat Local Authorities (Temporary Postponement of Elections ) Act, 1994.

Definitions.

- 2. In this Act, unless the context otherwise requires,--
- (a) 'election' means and includes entire election process commencing from the pre paration of list of voters and all stages culminating into election of a councillor or, as the case may be, a member of the local authority and it is always deemed to have meant and included entire election process;
- (b) 'local authority' means a panchayat, a municipality and a Municipal Corporation constituted under the relevant Act;
  - (c) 'relevant Act', in relation to,--
    - (i) a panchayat, means the Gujarat Panchayats Act, 1993,
    - (ii) a municipality, means the Gujarat Municipalities Act, 1963.
    - (iii) a Corporation, means the Bombay Provincial Municipal Corporations Act, 1949.

Guj. 18 of 1993. Guj. 34 of of 1964.

Bom. LIX of 1949.

Postponement of elections of local authorities. 3. Notwithstanding anything contained in the relevant Act or the rules or by-laws or order made thereunder or in any judgement, decree or order of any court or authority, during the period from the date of the commencement of this Act and upto and inclusive of the 4th January, 1995, no general election of the Councillors of any Corporation or of any municipality or of members of any panchayat and no election to fill up any casual vacancy of any such Councillor or member shall be held; and the election shall be started thereafter of such local authority of which duration has already expired before the commencement of this Act or is due to expire before 1st May, 1995 or formed for such area which are declared as transitional or smaller urban area and shall be completed before the 1st May, 1995 in accordance with the provisions of the relevant Act and the rules made thereunder.

Application or relevant Act.

4. Except as otherwise provided by or under this Act, the provisions of the relevant Act shall in all other respects apply in case of a Corporation, municipality or panchayat.

Removal of difficulties.

5. If any difficulty arises in giving effect to the provisions of this Act, or by reasons of anything contained therein, or in giving effect to the relevant Act in respect of any matter contained in this Act, the State Government may, as occasion arises, by order, do anything which appears to it to be necessary for the purpose of removing the difficulty.